

ITEM NO.1

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1225/2024

DHEERAJ SRIVASTAVA

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

Date : 23-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE MANMOHAN

For Appellant(s) :

Mr. Vinod Prasad, Sr. Adv.
Mr. Ajay Kumar Srivastava, AOR
Mr. Dharendra Kumar, Adv.
Mr. Jyoti Tiwary, Adv.
Mr. Sidhartha Shrivastava, Adv.

For Respondent(s) :

Mr. Nachiketa Joshi, Sr. Adv.
Mr. Ashok Singh, Adv.
Mr. Deepansu Sharma, Adv.
Mr. Avinash Srivastava, Adv.
Mr. Niranjan Sahu, AOR
Mr. Devadipta Das, Adv.
Mr. Chaitanya Poonia, Adv.
Mr. Raghav Bherwani, Adv.
Mr. Vaibhav Srivastava, Adv.

Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.
Mr. Yashveer Singh, Adv.
Mr. Kartikey Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 320501/2025

1. The prayer for suspension of sentence and release of the applicant/appellant on bail has been rejected by this Court twice earlier.
2. In such circumstances, the fresh application seeking the same relief stands rejected.
3. List this appeal for hearing alongwith Criminal Appeal No. 997 of 2017 on 06.05.2026.
4. In the meantime, if the records of the courts below have not yet been available, the same shall be called for.
5. Soft copies of the records shall be furnished to the leaned counsel representing the parties.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(NIKITA SINGH)
COURT MASTER (NSH)